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The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LI]

MONDAY, MARCH 29, 2010/CAITRA 8, 1932

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

The following Bill Which was introduced on the 29th March, 2010 by Shri Bhupendrabhai Lakhawala M.L.A. is published under rule 127-A of the Gujarat Legislative Assembly Rules for general information.

GUJARAT BILL NO.18 OF 2010.

THE GUJARAT PROHIBITION ON ADVERTISEMENTS BY DRAWING PHOTOGRAPHS AND POSTERS ON PUBLIC WALLS BILL, 2010

A BILL

to provide for the prohibition of advertisements by drawing photographs and posters on the public walls by certain elements for maintaining the beauty in the whole of State of Gujarat.

It is hereby enacted in the Sixty-first Year of the Republic of India as follows :-

| | | |
|------------|--|---|
| 1. | (1) This Act may be called the Gujarat Prohibition on advertisements by drawing, photographs and posters on public walls Act, 2010. | Short title, extent and commencement. |
| | (2) It extends the whole of the State of Gujarat. | |
| | (3) It shall come into force at once. | |
| 45 of 1860 | 2. In this Act, unless the context otherwise requires, the word "obscene" shall have the meaning assigned to it in the Indian Penal Code. | Definition |
| | 3. No person shall disturb the beauty in a village, town or city by way of obscene advertisements on public walls by drawing posters or photographs, whatsoever. | Prohibition on advertisements by drawing photographs and posters. |
| | 4. Any action in contravention of the provisions contained in section 3, shall constitute a cognizable offence. | Offence |

Punishment 5. Any person found guilty of the offence under section 3 shall be punished with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both.

Rules 6. The State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

GANDHINAGAR,

Dated the 15th March, 2010.

BHUPENDRABHAI LAKHAWALA

M.L.A.

STATEMENT OF OBJECTS AND REASONS

Of late, the advertisements on public walls in a village, town or a city by way of drawing photographs and posters are being resorted to on a wide scale. This creates and unhealthy atmosphere for the society in general and particularly for the younger generation. This is totally against the moral concept of public opinion.

It is therefore high time now that steps should be taken through legislation to prevent this immoral practice, as existing Laws or Rules thereunder are found inadequate and ineffective.

This Bill seeks to achieve the above objects.

GANDHINAGAR,
Dated the 15th March, 2010.

BHUPENDRABHAI LAKHAWALA
M.L.A.

MEMORANDUM REGARDING DELEGATED LEGISLATION

Clause 6 of the Bill empowers the State Government to make rules for carrying out the purpose of this Act.

The proposed delegation of legislative power is necessary and is of normal character.

GANDHINAGAR,
Dated the 15th March, 2010

BHUPENDRABHAI LAKHAWALA
M.L.A.

Gandhinagar,
Dated the 29th March, 2010.

D.M. PATEL,
Secretary,
Gujarat Legislative Assembly.